BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 75/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.08.2017

Name of the Company:

Bhagwati Corporation

V/s.

Shrinidhi Laminates Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankrupcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1 ANIP A. GANDMI

18000 CASS

BPPLICANT

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ORDER

Learned Advocate Mr. Anip Gandhi present for operational creditor/ Applicant. None present for Respondent.

Applicant filed affidavit stating that he complied with section 9(c) of the code. Applicant also filed proof of service of notice on Respondent.

None appeared for Respondent.

Objections not filed.

Applicant is directed to file copies of reply notices dated 16.11.2016 to the statutory notices issued under section 138 of NI Act by Applicant.

List the matter on 21.08.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 17th day of August, 2017.